[SHRI BHUPESH GUPTA] thing about the attempt to immobilise Shri Jagjivan Ram. We have also got such information. He should make a statement in this House because he has made a statement in the other House.

MR. CHAIRMAN: Not necessary.

MR. CHAIRMAN: The question is:

श्री राजनारायण: श्रीमन्, श्राप जो भी समयं श्रपाइंट कर दें, मैं जगजीवन राम जी के सम्बन्ध में पूरा का पूरा, विस्तृत विवरण इस सदन के द्वारा श्रपने देश के नागरिकों को श्रीर विश्व के लोगों को बता देना चाहता हं।

"That in pursuance of clause (g) of section 4 of the All India Institute of Medical Sciences Act, 1956 (25 of 1956), this House do proceed to elect, in such manner as the Chairman" may direct, one member from among the members of the House to be a member of the Alt India Institute of Medical Sciences."

The motion was adopted

MOTION FOR ELECTION TO THE POST-GRADUATE INSTITUTE OF MEDICAL EDUCATION AND RE-SEARCH, CHANDIGARH

स्वास्थ्य भ्रौर परिवार कल्याण मंत्री (श्री राजनारायण) : सभापति जी, मैं प्रस्ताव करता हं :—

> "स्नातकोत्तर चिकित्सा शिक्षा तथा अनुसंधान संस्थान, चंडीगढ़ अधिनियम, 1966 (1966 का 51) की धारा 5 के खण्ड (छ) के अनुसार यह सभा, उस रीति से जैसे सभापति निर्देश दें, सभा के सदस्यों में से एक सदस्य को स्नातकोत्तर चिकित्सा शिक्षा तथा अनुसंधान संस्थान, चंडीगढ़ का सदस्य होने के लिए निर्वाचित करने की कार्यवाही करें।"

The Question was put and the m ction was adopted-

RE. ALLEGED ATTEMPT TO IMMOBILISE SHRI JAGJIVAN RAM

स्वास्थ्य ग्रीर परिवार कल्याण मंत्री (श्री राजनारायण): श्रीमन्, क्या मुझे को श्री जगजीवन राम के स्पष्टीकरण के लिए ग्राना पडेगा।

MR. CHAIRMAN: Not necessary. Unless the House wishes, why do you unnecessarily offer yourself? My point is, the hon. Minister is to the right side. He-must remember it.

SHRI RAJ NARAIN: I am always remembering it. It is my duty to tell the Members of the House and to tell the people of the country.

SHRI BHUPESH GUPTA (West Bengal): Sir, I was myself thinking of giving a special mention notice. We have read in "the papers about this. It is good. Two months ago, I also came to know about this to some extent. But I was not clear. Now that the Health Minister has made a statement in the other House, it stands to reason that the same Statement should be made here and more facts should be given in this House. We would like to know what steps have been; taken against the officer of the Government department. Has any action been taken against him, who was trying to make the doctor do this dirty work? We are entitled, to know this.

PERSONAL EXPLANATION BY SHRI BANSI LAL

SHRI BANSI LAL (Haryana): Sir, I was pained to see a statement attributed to me by the Prime Minister made recently to the effect that I had said in the Central Hall before some MPs that if I, i. e. myself, were there, 'Morarji Desai would not have

REFERENCE TO THE SEARCHES MADE IN THE HOUSE OF SHRI BANSI LAL

SHRI BHUPESH GUPTA (West Bengal): Sir, we have been reading in the newspapers all kinds of house searches being made, and so on. It is necessary for the Government to make the documents and information available to you. Sir, it is a general question. I am not interested in any particular thing, except to see that the 'Government behaves in a proper manner, whosoever it may be. Sir, we read in the newspapers all kinds of things being said about the result of searches of the house of our colleague, Shri Bansi Lal. Some of these things involve very grave offences and affect the position of the Members. Now, Sir, the Government should make this information available to you-what are the true facts about the searches, the charges, etc. I would request you to direct the office to write to the Government to intimate the results of these searches and all the relevant facts, and so on, so that his colleagues in the House are also duly apprised of it. Sir, this is a very serious happening. I do not want to cast any reflection on anybody; it is not my intention. But I want that the Government should take the House into confidence, and Parliament should be immediately informed as to what is being done here.

REFERENCE TO ALLEGED MURDE-ROUS ATTACK ON HARIJANS AND OTHERS

 $MR.\ CHAIRMAN: Special\ Mention.\ Mr.$ Bhupesh Gupta.

SHRI BHUPESH GUPTA (West Bengal): Sir, I am grateful to you that you have given me permission....

on Harijan.

SHRI SUNDER SINGH BHANDARI (Uttar Pradesh): He has already mentioned it.

SHRI RABI RAY (Orissa) : He always mentions.....(Interruptions).

SHRI BHUPESH GUPTA: After a while you will not smile. Sir. we have read in the newspaper about some reports of an incident that took place yesterday at Ruhalki village near Hardwar, where some Harijans and others, as well as a former MLA from that area, Shri R. K. Garg, who is also a Senior Advocate in the Supreme Court, were assaulted by Chauhans. They went there in order to recover the land or persuade the landlord to restore the land which had been taken away from the Harijans and others. Sir, those who were assaulted were Shri R. K. Garg, Pradhan Brahmanand, a Harijan leader, D. K. Saxena, General Secretary, BHEL Union, Radhey Shyam, Secretary, CPI Bohadvabad, Balbir Singh a Harijan leader and Prof. Shyam Singh Nagyan, Lecturer.

This morning they went to meet the Prime Minister. The Prime Minister of course told them to see the Chief Minister. Certainly they should go to the Chief Minister. But here is a matter in which Parliament is deeply interested.

Sir, I have brought the blood-stained clothes here. Sir, they have been very, brutally assaulted and subjected to murderous attacks. They are all here if you should like to talk to them. I shall be very happy. This is what happend in Uttar Pradesh even after what the Government have said in this House and in their speeches outside here and there. How did it happen ? I will be very brief. The Pattas of two plots of land, 18 bighas each, were given to two sweepers and 4 Harijans under the Twenty point Programme one and a half years ago. The Chauhans and other landlords ousted the